

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:833  
ANSWERED ON:25.02.2011  
SETTING UP OF POWER PLANTS  
Singh Shri Jagada Nand

**Will the Minister of POWER be pleased to state:**

- (a) whether any proposal for setting up of power projects from the State Government of Bihar is pending for approval with the Union Government;
- (b) if so, the details thereof;
- (c) whether the Union Government is facing any difficulty to accord approval for setting up of power projects in Bihar; and
- (d) if so, the details thereof along with the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) to (d): With the enactment of the Electricity Act, 2003, the requirement of according Techno Economic Clearance by Central Electricity Authority (CEA) for thermal generation has been dispensed with. However, any generating company intending to set up a hydro generating station shall prepare and submit to the CEA for its concurrence a scheme estimated to involve capital expenditure exceeding such sum, as may be fixed by the Central Government from time to time.

Detailed Project Report (DPR) of Dagmara Hydroelectric Project (25x5=125 MW) in Bihar to be executed by M/s BSHPC was received in CEA vide M/s Bihar State Hydroelectric Power Corporation (BSHPC) letter dated 07.07.2010. The estimated cost of the project was at Rs. 3022.16 crores (including IDC) at March, 2009 price level (with irrigation component) which comes out to Rs. 24.18 crores/MW.

CEA vide letter dated 29.11.2010 returned the DPR and requested M/s BSHPC to submit DPR of Dagmara HEP either as MPP or as a run-of-river hydropower project after compliance of the following:

- a) Clearance of the hydrology from HSO & Irrigation Management Organization of CWC for different scenarios of irrigation development, viz. initial, intermediate and final etc. and give distinct net series for working out power benefits under various scenarios,
- b) Clearance from Ministry of Water Resources from international aspects since there is submergence in Nepal,
- c) Clearance of geological aspects from GSI.

Compliance on the aforesaid points is still awaited from BSHPC and DPR stands returned to M/s BSHPC. Thus, no DPR for the Hydro Electric Project in Bihar is pending for examination / concurrence in Central Electricity Authority.